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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 185/2020

VIBHUTI SHARMA

..... Plaintiff

Ms. Suruchi Aggarwal, Sr. Adv. with Mr.Viraj Kadam, Adv. (through VC) Mob. No. 9899164642) virajkadam@gmai.com

versus

Through:

ALOK BHARDWAJ & ORS. Through: Mr.Niraj B. Paonam, Adv. for D5 and 6 (through VC) (Mob. No. 9810571345) Email ID nirajpaonam@gmail.com Ms.Sonali Dhir, Adv. for D8 (through VC) (Mob. No. 8826374673) Mr.Rohit Gandhi with Ms.Aparna Dhawan, Advs. for D1 (through VC)

CORAM: JOINT REGISTRAR (JUDICIAL) MS. SURYA MALIK GROVER (DHJS)

% <u>ORDER</u> 08.10.2021

IA Nos.5651/2021 and 5652/2021 (under Order VIII Rule 1 CPC seeking condonation of delay in filing written statement moved on behalf of defendant nos.5 and 6)

Ld. counsels for defendants have vehemently argued that the issue under consideration i.e taking on record of written statement filed by defendant no. 5 &6 and defendant no.8 is squarely covered by the judgment of Hon'ble Apex Court in *Suo Moto Writ Petition (Civil) 3 of 2020* and as the plaintiff is enjoying ex-parte interim stay, she is intentionally trying to

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delay the hearing of the case on merits, as the same is listed before the Hon'ble Court on 12.10.2021.

In rebuttal, Learned Senior counsel for plaintiff submits that she has filed her reply vide diary nos. 832587 and 832588 dated 07.10.2021 and seeks yet another opportunity to argue on the application, after the same is taken on record. It has been stated at Bar that in case, reply is lying under objections on the next date, she would address her arguments directly and not seek any further adjournment.

List the matter for consideration of written statement of defendant nos.8 on record and reply /arguments on 11.10.2021 at 11.00 AM.

SURYA MALIK GROVER (DHJS) JOINT REGISTRAR (JUDICIAL)

OCTOBER 8, 2021 neelam